

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.1045/2019

Dated Thursday, the 12th day of September, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

Prof. K. Kasim, IPS,

Deputy Inspector General of Police (Retd),

S/o. Late Kadher Mohideen Rowther,

1B, New Natham Road,

Madurai 625002.

....Applicant

By Advocate M/s. K. Radhakrishnan

Vs

1. Secretary to Government,

Home (SC) Department,

Govt. Of Tamil Nadu,

Secretariat, Fort St. George,

Chennai 600009.

2. Director General of Police,

Mylapore, Chennai 600004.

3. Union of India,

rep by the Secretary to Government,

Ministry of Home Affairs,

New Delhi.

....Respondents

By Advocate Ms. Santhini

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

When the matter is called, learned counsel for the applicant submits that the applicant wishes to withdraw the OA with liberty to file a fresh OA and seeks permission for the same. She endorses the same in the OA file. Permission is granted to withdraw the OA with liberty to file fresh OA, if necessary.

2. OA is dismissed as withdrawn.

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

12.09.2019